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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No. 691/2001  
IN  
OA No. 2107/2000

New Delhi, this the 31st day of January 2002

HON'BLE DR. A. VEDAVALLI, MEMBER (J)  
HON'BLE MR. M.P. SINGH, MEMBER (A)

Shri Dharam Raj,  
S/o Shri Ram Kishan,  
R/o Military Farm Staff Quarters,  
Meerut City,  
Meerut.

... Applicant

(By Advocate: Shri S.K. Gupta)

V E R S U S

1. Shri V.P. Singh  
DDGMF  
QMG Branch, Army Headquarter,  
West Block 3, R.K. Puram,  
New Delhi
2. Shri J.P.S. Mahala  
Commandant/Director (Farizwal Project)  
Military Farm  
Meerut City,  
Meerut. ... Respondents

(By Advocate: Shri J.B. Mudgit with Shri P.P. Ralhan)

ORDER (Oral)

By Dr. A. Vedavalli, Member J) :

Respondents No.1 and 2 are present in person today.

2. Heard both the parties.
3. The reply filed by the respondents No.1 and 2 on 23.1.2002 has now come on record. Learned counsel for the applicant, Shri S.K. Gupta, submits that though both the directions as given by the Tribunal in its order dated 27.3.2001 in OA No.2107/2000 have now been complied with, the respondents have not withdrawn their

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letter dated 27.6.2001 (Annexure R/1) and hence, the contempt in this case still survives. However, learned counsel for the respondents stated at the Bar that the said letter will be withdrawn within a week's time. Respondent No.1, ~~Brig.~~ V.P. Singh, also assured that the said order dated 27.6.2001 will be withdrawn positively within a week's time. Respondents No.1 and 2 also tendered unconditional apology for the delay in the implementation of the aforesaid order of this Tribunal.

4. Heard both the learned counsel for the parties. On a perusal of the contempt petition, reply thereto and on a consideration of the facts and circumstances of this case and in particular the contents of paras 3 and 4 of the reply to CP filed by the respondents, we are of the view that the directions of this Tribunal in its order dated 27.3.2001 in OA No.2107/2000 have been complied with and the contempt does not survive any longer.

5. In view of the above, CP is dropped and the notices are discharged.

  
(M.P. SINGH)  
MEMBER (A)

  
(Dr. A. VEDAVALLI)  
MEMBER (J)

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